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Office Notes, Office Memorandum, of
Coram, Appearances, Tribunal's Orders
of Directions and Registrar's Orders.

Tribunal's Orders

Objection

No. 3 :- Point of limitation.

Notice issued to the
Applicant & his Advocate
on dt 29-12-87

Sethasthali
29-12-87

Notice dt 29/12/87 served
on Applicant on 1/1/88 &
his Advocate on 31/12/87.

8/1/88

10/1/88

As per orders of
Registrar matter
is adjourned to
4/2/88 for admission.

27/1/88

Per Tribunal,

Fixed for Admission hearing including
point of limitation on. 29-1-88.

Per party
By Registrar

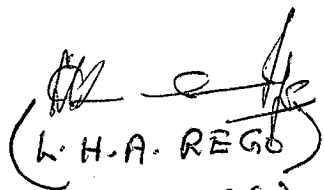
~~Shri G. D. Samant, Counsel
for the applicant, brings before the~~

4-2-1988 [Per L.H.A.R.]

Heard Shri G. D. Samant, Counsel for
the applicant. The applicant claims
relief from 1-6-1982 which raises
a question as to whether at all
the application is maintainable
since the cause of grievance
has arisen three years prior
to the setting up of this Tribunal.
There are also other factors
which needs to be gone into
detail before considering
admission of this application.

(2)

The application ^{may} ~~is~~ therefore be
placed before ^a ~~the~~ Division Bench.
on 26-2-1988 for considering its
admission ~~of this application~~

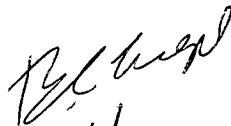

(L.H.A. REGO) 4. 2. 88
MEMBER (A)

Dated: 26/2/88.

Order Copy dt.
26-2-88 served on the
Applicant - on 8-3-88.


9-3 10/17

Mr. G.D. Samant prays that
he may be allowed to withdraw
his application with liberty
to file a fresh application. The
request is granted. However,
this order should not be
construed to mean that
we have considered the
question of limitation also.
Accordingly, the application is
disposed of as withdrawn with
liberty to file fresh application.


V/C.


M(A)